



2026:AHC:5344

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 24601 of 2025

Anil Alias Chil

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Gaurav Kumar Singh, J.B. Singh,
Sarwam Dwivedi

Counsel for Opposite Party(s) : G.A., Sandeep Singh, Tushar Krishnani

Court No. - 49

HON'BLE AJAY BHANOT, J.

This is the second bail application.

Shri Gaurav Kumar Singh, learned counsel for the applicant, Shri Tushar Krishnani, learned counsel for the first informant and learned AGA for the State are present.

By means of this bail application the applicant has prayed to be enlarged on bail in Case Crime No. 429 of 2023 at Police Station Surajpur, District Gautam Budh Nagar, under Section 364, 302, 201, 34, 404, 411 IPC and Section 4/25/27 Arms Act. The applicant is in jail since 13.08.2023.

The first bail application of the applicant was rejected by this Court on 01.07.2024.

The status report sent by the learned trial court records that all prosecution witnesses have been examined. The trial is at its fag end. At this stage, no fresh ground for bail is made out by the learned counsel for the applicant.

Without going into the merits of the case, the bail application is dismissed.

Since the trial court has already been directed to expedite the trial and to realize the intent of Section 309 Cr.P.C./346 BNSS

in Criminal Misc. Bail Application No. 14707 of 2024 by order dated 01.07.2024, no further directions need to be issued.

Learned trial court is directed to comply with the order dated 01.07.2024 and conclude the trial expeditiously.

(Ajay Bhanot,J.)

January 8, 2026
Vandit